

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4067
ANSWERED ON:18.08.2010
MONITORING OF SSA
Owaisi Shri Asaduddin

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is going to give advisory role to School management Committees under the Right to Education Act;
- (b) if so, whether a study conducted in fourteen States in this regard shows that these Committees under different nomenclature played a crucial role in monitoring Sarva Shiksha Abhiyan (SSA) at grassroot level;
- (c) if so, the details thereof;
- (d) whether the study has recommended to give statutory status to these committees with larger representation of parents; and
- (e) if so, the steps taken or being taken by the Government on the recommendations made by the study group on School Management Committees?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a): Section 21 and 22 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, provide that every school other than an unaided school shall constitute a School Management Committee (SMC) in a manner provided therein to perform various functions including preparation of School Development Plan. The Right of Children to Free and Compulsory Education Amendment Bill 2010 was introduced in Rajya Sabha on 16th April, 2010 to provide that SMC of an aided minority school constituted under section 21 of the RTE Act shall function in an advisory capacity and further that the SMC of an aided minority school constituted under section 21 will not be required to prepare the School Development Plan under section 22 of the Act.

(b) to (d): The National University of Educational Planning and Administration (NUEPA) had conducted a study in fourteen states of Bihar, Delhi, Haryana, Karnataka, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Mizoram, Nagaland, Punjab, Rajasthan, Uttarakhand and West Bengal with regard to the roles and functions of various Committees set up for school management and supervision in the context of the Sarva Shiksha Abhiyan (SSA). The study made several recommendations including formulation of legislative measures for providing a legal status to the school management committee and a larger representation of parents in the committees.

(e): Under the RTE Act the School Management Committee (SMC) is a statutory body and 75% of the Members are from amongst parents or guardians of children of the school.